

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 350 of 2018

IN THE MATTER OF:

Surinder Mehta & Ors.

....Appellants

Vs.

Prime Meiden Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Lalit Bhasin, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad, Mr. Lakshya Khanna and Mr. R.P. Singh, Advocates.

For Respondents: Mr. Rajeev Ranjan, Sr. Advocate with Mr. K. Dutta, Mr. Ramanjit Singh and Mr. Sagar Chawla, Advocates

With

**Contempt Case (AT) No. 21 of 2018 in
Company Appeal (AT) No. 397-399 of 2017**

IN THE MATTER OF:

Meidensha Corporation

....Applicant/2nd Respondent

Vs.

Surinder Mehta & Anr.

....Contemnors

Present:

For Appellants: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Lalit Bhasin, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad, Mr. Lakshya Khanna and Mr. R.P. Singh, Advocates.

For Respondents: Mr. Rajeev Ranjan, Sr. Advocate with Mr. K. Dutta, Mr. Ramanjit Singh and Mr. Sagar Chawla, Advocates

With

**Contempt Case (AT) No. 02 of 2019 in
Company Appeal (AT) No. 397-399 of 2017**

IN THE MATTER OF:

Surinder Mehta & Ors.

....Petitioners

Vs.

Prime Meiden Ltd. & Ors.

....Contemnors/Respondents

Present:

For Appellants: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Lalit Bhasin, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad, Mr. Lakshya Khanna and Mr. R.P. Singh, Advocates.

For Respondents: Mr. Rajeev Ranjan, Sr. Advocate with Mr. K. Dutta, Mr. Ramanjit Singh and Mr. Sagar Chawla, Advocates

ORDER

08.07.2019: Post these cases 'for orders' on **30th July 2019** at **2.00 P.M.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc

Company Appeal (AT) No. 350 of 2018, Contempt Case (AT) No. 21 of 2018 and Contempt Case (AT) No. 02 of 2019 in Company Appeal (AT) No. 397-399 of 2017.